

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 1

ITEM No 123
IA 815 of 2020
in
CP(IB) 137 of 2018

Order under Section 7 IBC

IN THE MATTER OF:

Bank of India
V/s
Diamond Power Infrastructure Ltd

.....Applicant

.....Respondent

Order delivered on 20.07.2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Virendra Kumar Gupta, Hon'ble Member(T)

PRESENTS:

For the Applicant : Learned Counsel Mr. Nirag Pathak
For the IRP/RP : Learned Counsel Mr. Masoom K Shah
RP Mr. Prashant Jain also appeared.

ORDER


IA 815 of 2020 is filed by KEC International Limited under Section 60(5) of IBC, 2016.

We heard Learned Counsel for the applicant and Learned Counsel for the RP.

Now, RP has been changed and new RP has stated before this Bench that he will consider the prayer in this application. We recorded his statement.

Accordingly, IA 815 of 2020 stands adjourned to 06.09.2021.


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)